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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 2980/2020 and CM APPLs. 10337/2020, 10338/2020,
10350/2020**

AARZOO AGGARWAL Petitioner
Through: Petitioner in person. (M:7042486969)
versus
UNIVERSITY OF DELHI Respondent
Through: Mr. Mahender Rupal, Advocate.
(M:9811151216)

**CORAM:
JUSTICE PRATHIBA M. SINGH**

ORDER
% **26.05.2020**

The pronouncement has been made through video conferencing.

By today's order, the petition has been dismissed. Ld. counsel is directed to prepare an index of all the documents he has filed during the hearing along with his Vakalatnama and transmit the same through email to the Court Master by today evening.

The documents, which have been sent by the parties through email to the Court Master, during the hearing, have been taken on record and may be tagged with the scanned copy of the writ record. The printouts of the same may also be tagged with the physical file by the Registry.

PRATHIBA M. SINGH, J.

MAY 26, 2020/MR